

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
(IB)-300(PB)/2020

IN THE MATTER OF:

Asset Care and Reconstruction Enterprises Ltd ... Applicant/Petitioner
Vs
Sare Gurugram Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 09.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : None
For the Respondent : Ms. Nikita Garg, Advocate for R1
Mr Ajay Bhargava, Ms Wamika Trehan, Ms Raddhika
Khanna Tandon and Mr Siddhant Kumar, Advs for
SRA

ORDER

New IA-1652/2024

There is no representation on behalf of the Applicant.

Ld. Counsels for the respondent appeared through VC.

In the interest of justice, list the matter again **on 27.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)